

केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Petition No. 790/GT/2025 (Diary No. 873/2024)

Date: 4.9.2025

To
The Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003.

Subject: Petition for revision of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-I (420 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.

Sir,

With reference to the subject mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, on an affidavit, with an advance copy to the Respondents/ Beneficiaries, latest by **17.9.2025**:

Interest on Loan (Form-13)

- a) *Submit a certificate that the rate of interest corresponding to each loan, as considered in Form-13, is the actual applicable rate of interest as per the agreed terms of loan agreement without adjustment of any kind. If otherwise, re-submit the revised Form-13 considering the actual applicable rate of interest without considering the impact of sharing benefit towards refinancing.*
- b) *In Form-13, opening loan for Bond-78 is mentioned as ₹1050 lakh whereas the same is mentioned as 1500 lakh in Form-8(Bond). Petitioner to justify the same or submit revised Form-13.*

O&M expenses- Capital Spares

- c) *Details of year-wise actual Capital Spares consumed individually costing above Rs. 1 lakh, clearly distinguishing the cost that forms the part of the Capital Cost & that does not form part of Capital Cost, with appropriate justification for incurring the same and substantiating that the same is not claimed as a part of additional capitalisation or consumption of stores and spares and renovation and modernization as per the third proviso of Regulation 35(1)(6) of 2019 Tariff Regulations.*

O&M expenses- Water Charges

- d) *Petitioner to furnish the documentary evidence of water charges claimed in Form 3A including related to actual water consumption (in cubic meters), rate (Rs/ Cubic meter) and power charges, including samples of bills raised by the respective entity supplying the water.*
- e) *Submit the details of year-wise actual generation as per the notification by the Ministry of Environment, Forest and Climate Change and as per the first amendment of Regulation 35(1)(6) of 2019 Tariff Regulations.*
- f) *Justification for >80% increase in water charges from 2019-20 to 2020-21 and >60% decrease from 2020-21 to 2021-22.*

O&M expenses- Security Expenses

- g) *Detailed break up of security charges claimed, particularly towards 'plant' and 'other than plant', along with proper justification and supporting documents, bills, and security assessments made in terms of Regulation 35 (1) (6) of 2019 Tariff Regulations. Further, submit the documentary evidence for Security expense, break-up of same in CISF and non-CISF, along with justification and documentary evidence.*

O&M expenses- Ash Transportation Expenses

- h) *Computation of the ash transportation expenses corresponding to the claimed expenditure duly signed and stamped by the auditor. Also, details regarding award of transportation contracts, distance to which fly ash has been transported along with duly reconciled statements of expenditure incurred on ash transportation shall be submitted for 2019-24 tariff period as per order dated 28.10.2022 in 205/MP/2021.*
- i) *Justification for the significant escalation in ash transportation charges from 2019-20 to 2020-21 and reduction from 2020-21 to 2023-24, as reflected in the submissions under Forms 3A and 3B.*
- j) *As per Form 3B submitted by the Petitioner, the Net Ash Transportation Charges for Feroze Gandhi Unchahar Thermal Power Station for 2022-23 and 2023-24 amounts to ₹6477.13 lakh and ₹5944.74 lakh, however, the aggregated stage-wise bifurcation of these charges across Stage-I, Stage-II, Stage-III and Stage-IV, as presented in the same form, totals ₹5761.25 lakh and ₹5303.86 lakh respectively. Submit the reconciliation and justification for the discrepancy between these figures.*
- k) *The Petitioner shall furnish the detailed methodology and rationale adopted for the allocation of ash transportation charges between Stage-I, II, III and Stage-IV.*

Calculation of ECR

- l) *Month-wise GCV for the third quarter of each of the year of 2019-24 tariff period, in accordance with Regulation 34(2) of 2019 Tariff Regulations, of opening stock, 'GCV (EM basis) As billed', 'GCV (EM basis) As received', 'Equilibrated Moisture' and 'Total Moisture' of sampling taken in terms of Regulation 3 (31) of 2019 Tariff Regulations,*

- from coal supplied through all the modes along with the detailed computation sheet (excel sheet with formulae and links) in arriving at such values from CIMFR Reports.
- m) Auditor certified credit notes and debit notes received from coal companies on account of variation in quantity of and quality (grade slippage and excess moisture) for the third quarter of each of the year of 2019-24 tariff period, along with a copy of all actual bills raised by the coal companies.

Forms

- n) Submit the following forms in excel and pdf format in 2019-24 tariff period:
- Form-15 and Form-15A - Certified by statutory auditor
 - FORM- H: Statement of Additional Capitalization during end of the useful life as per Annexure-I to the 2019 Tariff Regulations along with justification and cost benefit analysis for proposed additional capital expenditure
 - Form-J: Reconciliation of Capitalisation claimed vis-à-vis books of accounts duly certified by the Auditor and Certificate issued as per the guidelines prescribed by the governing body

Special Allowance

- o) Certify that the Special Allowance allowed under Regulation 28 of 2019 Tariff Regulations has been transferred regularly to a separate fund for utilization towards Renovation & Modernization activities.
- p) Petitioner is directed to share the expenditure incurred upon or utilized from the Special Allowance account for the period 2019-24.
2. The Respondents shall file their replies by **22.9.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, on or before **25.9.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours faithfully,



(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents